

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3608
TO BE ANSWERED ON 16TH MARCH, 2018**

PRIVATE CLINICS

3608. SHRI SUBHASH CHANDRA BAHERIA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has imposed ban on doctors of Government hospitals taking up private practice;
- (b) if so, the details thereof;
- (c) whether the Government has any data on Government doctors running private clinics; and
- (d) if so, the details thereof and the stringent actions taken against these doctors during the last three years?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): As per Rule 13 of CHS Rules, 2014, persons appointed to the Central Health Service shall not be allowed private practice of any kind whatsoever including any consultation and laboratory practice. Such officers shall, however, be entitled to Non-Practicing Allowance(NPA) at the rate of 20% of Basic Pay subject to the condition that the Basic Pay+NPA does not exceed Rs.2,37,500/- as per the recommendations of Seventh Central Pay Commission.

(c) & (d): Two cases have been reported one each from Central Government Health Scheme (CGHS), Delhi and CGHS, Lucknow. Punishment has been imposed as per CCS (CCA) Rules, 1965 in one case and proceedings in the other case are in progress.